

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 87/TT/2019

Subject : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-1: One No. 500 MVA 400/220 kV Transformer along with associated bays at NP Kunta Sub-Station, Asset-2: Two Nos. 220 kV Line bays (Bay No 210 & 212) at NP Kunta Sub-station and Asset-3: Two Nos 220 kV Line bays (Bay No 209 & 211) at NP Kunta Sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III).

Date of Hearing : **13.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Karnataka Power Transmission Corporation Ltd. & 18 Ors.

Parties Present : Shri S.Vallinayagam, Advocate, TNPDCCL
Shri Bhavya Arora , Advocate, TNPDCCL
Ms. Durga Vallinayagam, Advocate, TNPDCCL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

The matter was heard virtually.

2. This matter is taken up for hearing pursuant to the Appellate Tribunal for Electricity (APTEL) order in Appeal No. 605 of 2023, wherein the Commission's order dated 5.2.2021 in Petition No. 87/TT/2019 was assailed.
3. The Petitioner's representative submitted that the matter has been remanded back from the APTEL and that notice be issued to Respondent No.17, Andhra Pradesh Solar Power Corporation Private Limited (APSPCL).
4. The learned counsel on behalf of the Respondent, TNPDCCL, sought two weeks' time to file its reply in the matter.
5. After hearing the parties, the Commission directed as under:
 - a) Issue notice to the Respondents;



- b) The Respondents, including APSPCL, to file their respective replies/submissions, if any, within two weeks, with a copy to the Petitioner, who may thereafter, within a week, file its rejoinder.
6. The Petition will be listed for hearing on **10.11.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

